MOTION FOR ELECTION TO THE IN-DIAN COUNCIL OF AGRICULTURAL RESEARCH SOCIETY

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): Sir, I beg to move the following Motion:—

"That in pursuance of rule 4(vii) of the Rules of the Indian Council of Agricultural Research Society, this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the Indian Council of Agricultural Research Society."

The question was put and the motion was adopted.

. MESSAGES FROM THE LOK SABHA

- I. The All-India Services (Amendment) Bill, 1975.
- II. The Former Secretary of State Service Officers (Conditions of Service)
 Amendment Bill, 1975.
- III. The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.
- IV. The Code of Civil Procedure (Amendment) Bill, 1974.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 6th May, 1975, agreed without any amendment to the All-India Services (Amendment) Bill, 1975, which was passed by Rajya Sabha at its sitting held on the 3rd March, 1975.

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 6th May, 1975, agreed without any amendment to the Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975, which was passed by Rajya Sabha at its sitting held on the 3rd March, 1975."

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"In accordance with the Provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, 1 am directed to enclose herewith the Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975, as passed by Lok Sabha at its sitting held on the 6th May, 1975."

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"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Tuesday, the 6th May, 1975, adopted the following motion in regard to the Code of Civil Procedure (Amendment) Bill, 1974:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha so appointed to the Joint Committee, may be communicated to this House."

Sir. I lay a copy of each of the Bills on the Table.